

**POST OFFER ADVERTISEMENT IN TERMS OF REGULATION 18(12) OF THE SEBI
(SUBSTANTIAL ACQUISITION OF SHARES AND TAKEOVERS) REGULATIONS, 2011,
WITH RESPECT TO THE OPEN OFFER TO PUBLIC SHAREHOLDERS OF**

SHREE RAMA NEWSPRINT LIMITED

CIN: L21010GJ1991PLC019432

Registered Office: Village Barbodhan, Taluka Olpad, Surat, Gujarat – 395 005

Corporate Office: Shreeniwas House, 4th Floor, Hazarimal Somani Marg, Fort, Mumbai – 400 001

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Open Offer for Acquisition of upto 3,85,21,089 Equity Shares at ₹ 10/- each representing 26% of Emerging Paid Up Equity/ Voting Share Capital from the Public Equity Shareholders of Shree Rama Newsprint Limited (Target Company) by Riddhi Siddhi Gluco Biols Limited (Acquirer) in accordance with SEBI (Substantial Acquisition of Shares and Takeovers) Regulations, 2011.

This **Post Offer Advertisement** is being issued by **Keynote Corporate Services Limited** ("Manager to the Offer"), on behalf of **Riddhi Siddhi Gluco Biols Limited** (hereinafter referred as "Acquirer" or "RSGBL") in connection with the offer made by the Acquirer in compliance with Regulation 18(12) of the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011. The Post Offer Advertisement has to be read with Public Announcement issued on May 21, 2015 (PA), the Detailed Public Statement published on May 28, 2015 (DPS), the Letter of Offer dated August 10, 2015 (LOF) filed with Securities and Exchange Board of India (SEBI) and the Advertisement cum Corrigendum published on August 20, 2015. The DPS with respect to the aforementioned Offer was published in **Financial Express** (all editions) - English National Daily, **Jansatta** (all editions) - Hindi National Daily, **Atal Savera** (Surat) - Gujarati Regional Daily and **Mumbai Lakshadep** (Mumbai edition) - Marathi Regional Daily.

1. Name of the Target Company : Shree Rama Newsprint Limited
2. Name of the Acquirer : Riddhi Siddhi Gluco Biols Limited
3. Name of Manager to the Offer : Keynote Corporate Services Limited
4. Name of Registrar to the Offer : Link Intime India Private Limited
5. Offer Details:
 - a. Date of opening of the Offer : August 21, 2015
 - b. Date of closing of the Offer : September 03, 2015
6. Date of Payment of Consideration : September 10, 2015
7. Details of Acquisition

Sr. No.	Particulars	Proposed in the Offer Document	Actual
7.1	Offer Price	₹ 10/-	₹ 10/-
7.2	Aggregate Number of Shares Tendered	3,85,21,089	31,830
7.3	Aggregate Number of Shares Accepted	3,85,21,089	12,870 *
7.4	Size of Offer	₹ 38,52,10,890	₹ 1,28,700
7.5	Shareholding of the Acquirer before Agreements/ Public Announcement (No. & %)	Nil	Nil

Sr. No.	Particulars	Proposed in the Offer Document		Actual	
		Number	% of Fully Diluted Equity Share Capital**	Number	% of Fully Diluted Equity Share Capital**
7.6	Shares Acquired by way of Agreements ⁽¹⁾	2,82,77,677	19.086%	2,82,77,677	19.086%
7.7	Shares Acquired by way of Open Offer	3,85,21,089	26.000%	12,870	0.009%
7.8	Shares Acquired after Detailed Public Statement ⁽²⁾	6,00,00,000	40.497%	6,00,00,000	40.497%
7.9	Post offer share holding of Acquirer	12,67,98,766	85.583%	8,82,90,547	59.592%
7.10	Pre offer shareholding of the Public ⁽³⁾	5,98,80,355	40.417%	5,98,80,355	40.417%
7.11	Post offer shareholding of the Public	2,13,59,266	14.417%	5,98,67,485	40.408%

* The rejection of 18,960 equity shares is on account of receipt of old share certificates (10,025), shares not received in escrow account (3,634), signature difference (2,050), transfer deed not received, share certificates not received, part acceptance and others (3,251)

** Comprises of the emerging equity/voting share capital of Target Company i.e. 14,81,58,032 equity shares comprising of 5,81,58,032 equity shares of target company prior to Public Announcement and the preferential allotment of 6,00,00,000 equity shares to Acquirer & 3,00,00,000 Optionally Convertible Redeemable Debentures (OCD) to ICICI Bank Limited.

Notes:

- (1) Pursuant to SPA dated May 21, 2015, the Acquirer agreed to acquire 2,82,77,677 equity shares of ₹10/- each of the Target Company constituting 48.62% of the then paid up equity share capital/voting share capital of the Target Company.
- (2) Preferential Allotment of 6,00,00,000 Equity Shares at ₹10/- per equity share as approved in the board meeting dated May 21, 2015 (date of public announcement) were allotted to Acquirer on July 24, 2015 i.e. after Detailed Public Statement.
- (3) The public shareholding prior to commencement of tendering period includes the preferential allotment of 3,00,00,000 Optionally Convertible Redeemable Debentures (OCD) to ICICI Bank Limited at ₹10/-.
8. The Acquirer along with its Directors accept full responsibility for the information contained in this Post Offer Advertisement and also for the obligations under SEBI (Substantial Acquisition of Shares and Takeovers), 2011.
9. A copy of this Post Offer Advertisement will be available on the websites of SEBI, BSE Ltd., National Stock Exchange of India Limited and the registered office of the Target Company.

ISSUED BY MANAGER TO THE OFFER ON BEHALF OF THE ACQUIRER

KEYNOTE

Keynote Corporate Services Limited

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E-mail: mbd@keynoteindia.net; Contact Person: Mr. Girish Sharma; Website: www.keynoteindia.net

SEBI Registration No.: INM 000003606; CIN: L67120MH1993PLC072407

Place : Mumbai

Date : September 15, 2015

Size: 12x24 sq. cm